

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Service Tax Appeal No. 10383 of 2013 – DB

(Arising out of OIA-881TO884-2012RAJ-CE-AK-COMMR-A--AHD dated 21/11/2012 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-RAJKOT)

Vilesh Premji Thacker

Iocl Petrol Pump,
Nakhtrana Pandhro Road
R S No 450/30 Palki Nakhatrana
Kuchchh, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat- 360001

.....Respondent

APPEARANCE:

None Appeared
Shri, P Ganesan, Superintendent(AR), for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C L MAHAR**

Final Order No. 11502/2023

DATE OF HEARING/ DECISION: 10.07.2023

RAMESH NAIR

None appeared on behalf of the appellant when the matter was called on. From the records it is observed that this matter had been listed on various dates as follows:

- 17.01.2023, 21.02.2023, 05.04.2023, 05.06.2023, 10.07.2023

2. It appears that the appellant is not interested to pursue their appeal therefore, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT Procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

3. Both sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(C L MAHAR)
MEMBER (TECHNICAL)**